

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 414**  
**CP(CAA)87/ND/2022**

**IN THE MATTER OF:**

Ashkit Power and Infrastructure Limited and ... Applicant  
Anthers  
with  
Thoumas Infrastructure Limited

**Order under Section 230-232 of Companies Act, 2013.**

**Order delivered on 09.03.2023**

**Coram:**

**MR. ASHOK KUMAR BHARDWAJ,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Ayush Nanda, Adv.  
For the RD : Ms. Shankari Mishra, Adv.

**ORDER**

Learned counsel for the applicant-company is not prepared with his submissions to be put forth in the matter and seeks an adjournment to prepare his submissions and to meet the observations raised by RD/other authorities, concerned with the process/issues raised in the application.

Let the matter be fixed for 28.03.2023.

**Sd/-**  
**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**

Mukesh

**Sd/-**  
**ASHOK KUMAR BHARDWAJ**  
**MEMBER (JUDICIAL)**